HIGH COURT OF CHHATTISGARH, BILASPUR ENDORSEMENT

Bilaspur, dated 2

Endt No. 1292 /Rules/2025

Copy of Chhattisgarh Gazette dated 10/01/2025 relates to amendment in the **High Court of Chhattisgarh Rules**, 2007 be forwarded to:-

- Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- Private Secretary to Hon ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 17. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- Steno to Registrar (Vigilance and I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
- Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 21. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 22. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 23. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 24. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Raipandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) / Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 25. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 27. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
- 29. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 30. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 31. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 32. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 33. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 34. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 35. Library, High Court of Chhattisgarh, Bilaspur for information.
- 36. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(K. Vinod Kujur) Registrar General "बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकंट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छ्ल्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 37]

नवा रायपुर, शुक्रवार, दिनांक 10 जनवरी 2025 — पौष 20, शक 1946

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 7th January 2025

NOTIFICATION

No. 321/Rules/2025.—In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the High Court of Chhattisgarh Rules, 2007, which shall come into force with immediate effect:-

AMENDMENT

1. After Rule 227 under the Chapter XIV, the following be inserted.

"Rule 227 A. eCertified Copies:

- .1. The issuance of eCertified Copies of Judgments/Orders shall be governed by the High Court of Chhattisgarti Rules, 2007.
- 2. All conditions precedent for the issuance of certified copies shall apply to e-Certified Copies. Provided that, in the case of e-Certified copies of pending cases, the applicant shall be required to submit a valid Aadhar ID at the time of applying for e-Certified copies.
- 3. Applications for eCertified Copies shall only be accepted through the online portal.
- 4. The application process for eCertified Copies shall be entirely online.
- .5. Payments for eCertified Copies shall be made and accepted exclusively through electronic modes.
- 6. The prepared ecertified Copies shall be delivered via email unity, after payment of outstanding charges. Requests for physical delivery will not be entertained.
- 7. If an applicant has paid an amount exceeding the required fee, the surplus shall be refunded, provided an application is made within 30 days from the issuance of the ecertified Copy, with details of the bank account in which amount is to be transferred. After this period, no request for refunds will be entertained."

By order of Hon'ble the High Court

Sd/~

(K. Vinod Kujur) Registrar General.